

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 752
T.A. No.

1987.

DATE OF DECISION July 22, 1987.

Shri Arun Chopra, Petitioner

Applicant in person Advocate for the Petitioner(s)

Versus

Union of India & Ors Respondents.

None. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter ~~or not~~ ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to other Benches? No

Kaushal Kumar

(Kaushal Kumar)

Member

22.7.1987.

K. Madhava Reddy

Chairman

22.7.1987.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

(3)

REGN. NO. CA 752/87.

July 22, 1987.

Shri Arun Chopra Applicant.

Vs.

Union of India & Ors ... Respondents.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

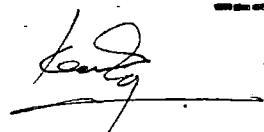
Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Applicant in person.

For the respondents ... None.

(Judgment of the Bench delivered by
Hon'ble Mr. Justice K.Madhava Reddy, Chairman).

The applicant himself stated before the other Bench where he appeared in person on 28.5.1987 that this case is similar to the case of the applicants in OA 839/86 (Shri Sanjiv Kumar Aggarwal & Ors Vs. U.O.I and Ors) and OA 840/86 (Shri Ravi Kumar & Ors Vs. U.O.I. & Ors). This Bench had heard those two cases along with OA 1036/86 (Smt. Usha (Sehgal) Bawa & another Vs. U.O.I. & Ors) and reserved judgment. On 26.6.1987, the matter was listed for admission and for further directions but no one appeared presumably because the judgment in the above batch of cases was not delivered. On 6.7.1987, the applicant appeared through counsel and again reiterated that this matter is identical to OA Nos. 839/86, 840/86 and 1036/86. As that judgment was to be delivered on 21.7.1987, the counsel for the applicant requested that this case may be called on 22.7.1987.



The judgment in OA 839/86, OA 840/86 and OA 1036/86 was pronounced on 21.7.1987 and the applications were dismissed. On a perusal of this application, we too find that the applicant was appointed as Junior Accountant by the competent authority on the sponsorship of the Staff Selection Commission and on the terms and conditions identical to the offer of appointment made to the applicants in OA No.839/86, OA 840/86 and OA 1036/86. The order of termination of service is also in identical terms. It is a termination simpliciter. Today, the applicant is present in person and states that his case is identical to the cases mentioned above which were dismissed. For the reasons mentioned in our judgment dated 21.7.1987 in OA 839/86, OA 840/86 and OA 1036/86, this application is also dismissed. No costs.


(Kaushal Kumar)
Member

22.7.1987.


(K. Madhava Reddy)
Chairman

22.7.1987.